

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**RA-160/2017 in  
OA-1158/2015**

**New Delhi, this the 19<sup>th</sup> day of July, 2017.**

**Hon'ble Sh. V. Ajay Kumar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Sushila Yadav,  
W/o Sh. Mahesh Kumar Yadav,  
R/o G-475, Sriniwas Puri,  
New Delhi 110065.

... Applicant

(through Sh. Ranjan Kumar)

Versus

1. Union of India,  
Through its Secretary,  
Environment and Forest Ministry,  
CGO Complex,  
Lodhi Road,  
New Delhi-110003.
2. The Joint Secretary, Forests (SS),  
Environment and Forest Ministry,  
CGO Complex,  
Lodhi Road,  
New Delhi-110003.
3. The Director,  
National Zoological Park,  
Mathura Road,  
New Delhi.

... Respondents

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J)**

Heard learned counsel for the applicant.

2. The applicant has filed instant review application questioning the order dated 24.03.2017 in MA No. 1064/2015 in OA No. 1158/2015 whereunder this Tribunal having not satisfied with the reasons given by the applicant for condoning the delay occurred in re-filing the OA dismissed the said MA.

3. Learned counsel for the applicant while submitting that the order dated 24.03.2017 is erroneous, failed to show any error apparent on the face of the record. Hence, in the circumstances, as per the settled principle of law, if the order is erroneous according to the applicant, he can always question the same before an appropriate forum but review is not the remedy in such a situation.

4. In the circumstances, the review lacks merit and accordingly the same is dismissed. No costs.

**(Shekhar Agarwal)**  
**Member (A)**

/ns/

**(V. Ajay Kumar)**  
**Member (J)**